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IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

CRIMINAL MISC.APPLICATION
(FOR SUSPENSION OF SENTENCE)
NO. 2 of 2021

In
R/CRIMINAL APPEAL NO. 2256 of 2019

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JAYESHKUMAR BUDHABHAI ZALA
Versus
STATE OF GUJARAT

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Appearance:
MR YOGENDRA THAKORE for the APPLICANT
(Through Gujarat High Court Legal Services Committee)

MR HARDIK SONI, APP for the OPPONENT

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CORAM:HONOURABLE MR. JUSTICE PARESH UPADHYAY

Date : 26/07/2021

IA ORDER

1. This is an application for suspension of sentence pending appeal.
2. The applicant is convicted by the Special Judge, City Civil and Sessions Court, Ahmedabad, dated 25.07.2019 in Sessions Case No.90 of 2016. The conviction is principally under Section 326(A) of the Indian Penal Code. The sentence awarded is rigorous imprisonment for ten years. Fine is also imposed and in default thereof, simple imprisonment is imposed.
3. Heard learned advocates.
4. Having heard learned advocates for the respective parties and having considered the material on record, this

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Court finds that, this is not the case where the sentence need to be suspended, at this stage.

5. This application is disposed of accordingly.

M.H. DAVE/96

(PARESH UPADHYAY, J)

